

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/ Decision : 12/12/2018

ST/Misc/51240/2018-Cus (DB) in ST/50891/2017-Cus(DB)

(Arising out of Order-in-Appeal No. 509(AK) ST/JPR/2016 dated 29.11.2016 passed by the Commissioner(Appeals) Central Excise & Service Tax-Delhi – I)

CCE & ST Alwar

Appellant

Vs.

Shree Shakti Pharma & ICE Industries

Respondent

Appearance

Shri G.R. Singh, DR

for the appellant

None

for the respondent

CORAM: Hon'ble Mr. Anil Chodhary, Member (Judicial)

Hon'ble Mr. Bijay Kumar, Member (Technical)

Final Order No: 53439 /2018

Per Bijay Kumar

The Revenue is in appeal against the impugned order passed by Commissioner, Customs, Central Excise, Alwar.

2. In terms of Department of Revenue, Government of India's recent instructions issued vide F.No. 390/MISC/116/2017-JC dated 11/07/2018, wherein as a part of Government policy on Litigation, monetary limit of filing the appeals by the department before CESTAT and other higher Courts have been revised. As per the new guidelines, the monetary limit for filing an appeal before CESTAT has been fixed at Rs.20 lakh.

3. The above mentioned appeal duty amount involved is less than Rs.20 lakh.

4. Accordingly, the above mentioned appeal is disposed as withdrawn under Litigation Policy. Misc. application is allowed.

(Dictated and pronounced in the open Court)

(Anil Choudhar)
Member(Judicial)

(Bijay Kumar)
Member(Technical)

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